prior acceptance for settlement and marriage alone will not automatically lead acquisition of citizenship.

Written Answers

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The Memorandum has also referred to uncertainty about future of civil rights presently possessed by Commonwealth citizens, e.g., right to vote or be employed in certain Deptts. of Government in Britain.

(c) The High Commissioner of India in London presented an Aide Memoire to the British Home Secretary on the 12th November 1980 mentioning our concer, over some provisions o'f the White Paper on the proposed Nationality Law. The British Home Secretary gave assurance that due consideration would be given to the points raised in the Aide Memoire.

Indian sea-farers working- on U.K. Flag Vessels

2151. SHRIMATI MARGARET ALVA: DR. SHANTI G. PATEL:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Government's attention has been drawn to the news item published in the "New Statesman" a summary of which was given by the PTI on 16th November, 1980 to the effect that the Indian sea-farers working on U.K. flag vessels owned by the British Shipowners are deprived of more than £200 million in wages during the last 4J years due to the opposition of . the Government of India to the wage equality with th' British crew during the talks with the representatives from U.K.;
 - fb) if so. the details thereof; and
- (c) whether it ig a fact that the representative o'f Government and Indian seafarers Union -had suggested to the British representative thai they should deposit the differences in wages of the British and the Indian sea-faror.s in a common fund of the Society registered under the

Act to be utilised for the benefit of Indian sea-farers, if so, what was their response?

to Quest

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI **VEEREN-DRA** PATIL): (a) and (b) Yes. Sir. Government of India's stand has been that the wage question is a matter entirely between the Shipowners including the British Shipowners and the Indian Seamen's Union who are on the National Maritime Board. This is known to British representatives.

(c) The Government of India did not make such suggestion. The Unions representing sea'farer, suggested that the differential between the National Maritime Board wage and the higher wage rate of British flag vessels might be paid into a common fund called Seamen's Welfare Fund.

Demands of Port and Dock Workers Federations

2152 SHRIMATI MARGARET ALVA; DR. SHANTI G PATEL:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state..

- (a) whether Government have recently received any Memoranda from Federations of the Port and Dock workers if so, what are the name.s, strength and demands of Federations with whom the negotiations are being carried on;
- (b) whether it is a fact that a bipartite wage negotiations body com-prising of the representatives of certain Federations and the employers wa~ constituted if so, the date on which it was constituted and which Federations were represented; and
- Cc) whether the f.bove wage negotiating body is still 'functioning and if not, in what manner the negotiations are being conducted now?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEEREN-DRA PATIL'): (a) Negotiations relat-